CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001 Ph: 23753942 Fax-23753923

Petition No. 87/TT/2020

Date:18.2.2020

То

Sr. General Manager, Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 for Combined Assets under East-West Transmission Corridor Strengthening Scheme in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 25.2.2020:-

1. In response to the ROP dated 12.9.2019 for Petition No 244/TT/2019 (reference), Auditor Certificate was submitted with details such as Tariff Income, Non Tariff Income, Tax Liability, Interest u/s 234 of IT Act, 1961 and Effective Tax Rate. In respect of Interest u/s 234 of IT Act, 1961, provide breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, certified by Auditor.

2.Submit the following additional information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

2014-19period

a) For Combined Assets under East-West Transmission Corridor Strengthening Scheme in Western Region, the Opening Gross Block for 2014-15 in Form No. 10 is 70250.03 lakh instead of 70249.21 lakh as approved by the Commission.The differential amount of 0.82 lakh pertains to initial spares disallowed in Petition No.21/TT/2015. Submit clarification for the same. b) Capital cost considered by the Petitioner for computing initial spare for Asset 2 is 793.65 lakh, while the Commission in the Petition No. 21/TT/2015 has approved 851.13 lakh. Clarify the same.

c) Submit the Target Availability for AC and HVDC System separately, from 2014-15 to 2018-19, certified by the Member-Secretary of the concerned Regional Power Committee of the region.

d) Submit linked excel formats with proper naming of sheets are required to be submitted in line with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

e) Undertaking on affidavit that actual equity infused for the additional capitalisation during 2014-19 is not less than 30% for the given transmission asset(s).

2019-24period

f) Submit linked excel formats with proper naming of sheets asrequired under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

3. Confirm whether all the assets covered in the subject transmission system have achieved COD and are included in the instant petition.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor) Asstt.Chief (Legal)